CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA). Indiranagar, Bangalore - 560 038

Dated: 13/8/87

APPLICATION NO	559	/876(F)
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Applicant

Shankar Hasyagar

V/s The Director General (SEA-Section), Dept of Telecommunication & 2 Ors

To

- Shri Shankar Hasyagar Junior Accounts Officer Office of the Chief Pay & Accounts Officer (I.T.I. Bills) Telecom Department Bangalore - 560 016
- Shri M. Narayanaswamy Advocate No. 844 (Upstairs) V Block, Rajajinagar Bangalore - 560 010

- 3. The Director General (SEA-Section) Department of Telecommunications Sanchar Shavan, No. 20, Ashoka Road New Delhi - 110 001
- The Chief Pay & Accounts Officer I.T.I. Bills, Department of Telecom. Bangalore - 560 016
- 5. The General Manager (Telecom) Gujarat Telecom Circle Navarangapura, Ahmedabad - 380 009
- Shri M. Vasudeva Rap Central Govt. Stng Counsel, High Court Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH Buildings,

B'lore - 1

Please find enclosed herewith the copy of ORDER/8XXXX/

application on 30-7-87

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Encl: as above

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 30TH JULY, 1987

Present: Hon'ble Sri Ch. Ramakrishna Rae Member (J)

Hen'ble Sri P. Srinivasan Member (A)

APPLICATION NO. 559/87(F)

SHANKAR HASYAGAR, S/o Venkataramana Hasyagar, Aged 43 years, Junior Accounts Officer, Office of the Chief Pay & Accounts Officer (I.T.I. Bills), Telecom Department, Bangalore-16

Applicant

(Sri M. Narayanaswamy.... Advecate)

Vs.

- 1. The Director-General (SEA-Section), Department of Tele-communication, Sanchar Bhavan, No.20, Ashoka Road, New Delhi-1.
- The Chief Pay & Accounts Officer, I.T.I. Bills, Department of Telecom, Bangalore-16.
- 3. The General Manager (Telecom), Gujarat Telecom Circle, Navarangapura, Ahmedabad 380 009

Respondents

(Sri M.V. Rae.... Advecate)

This application has come up for hearing before this Tribunal to-day, Hon'ble Member (J) made the following:

ORDER

In this application filed under Section 19 of the Administrative Tribunals Act 1985 the applicant who is working as Junior Accounts Officer in the Department of Telecommunications, Bangalore, has challenged order dated 23/24.6.1987 transferring him from Bangalore to the Gujarat Telecommunication

Circle. He wants us to quash the said order appearing at Annexure E.

- 2. Shri M.Narayanaswamy, learned counsel for the applicant and Shri M.V. Rao for Shri M.S. Padmarajaiah for the Respondents have been heard.
- It is common ground that the applicant has been 3. working at Bangalore for 11 years and that under the normal guidelines for transfer he is due for transfer. However, it was urged by Shri Narayanaswamy that the applicant's wife is pregnent and is due for confinement at the end of October 1987. Her earlier delivery was a Caesarian delivery and he apprehends that the present delivery may also involve complications and that, therefore, the applicant's presence in Bangalore is essential for some more time. A copy of report of examination report prepared by the CGHS Doctor at Bangalore has been filed as an Annexure in this connection. On behalf of the respondents it was contended that the transfer of the applicant is a routine administrative matter with which this Tribunal should not interfere. We are also of the view that normally we should not interfere with routine transfers since transfer is an incident of Government service. However, in view of the special circumstances of this case, namely the state of health of the applicant's wife we suggested to Shri Narayanaswamy that if his client undertakes to hand over charge on 31.12.1987 and proceed to Gujarat circle in compliance with the impugned transfer order we would issue direction to the Respondents to postpone the transfer till that date. Shri Narayanaswamy files a Memo by which

his client has undertaken to get himself relieved on the afternoon of 31.12.1987 to proceed to join Gujarat Circle. We feel that it would meet the ends of justice if the respondents postpone implementation of impugned transfer order till 31.12.1987. We, therefore, direct the respondents to do so.

In the result the application is disposed of with the directions given above. Parties to bear their own costs.

Member (J)

Member (A)

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CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH

BANGALDAF